

State was producing electricity more than its requirement. These days, the demand for electricity has increased tremendously and as a result, the cities like Bangalore and Mysore are suffering from power-cuts which are for more than twelve hours. This has severely affected the industries in the State.

Under these circumstances, it has become very essential to set up a huge project in the State to generate power. The State Government has requested the Centre to set up an atomic power plant at 'Kaiga' in the North Canara district. The State has already sanctioned 3,500 acres of land for this purpose.

At Kaiga, there was only one village and the people of this village have already been shifted to another place. All safety measures have been taken. After completion, this plant can generate 3,000 million watt electricity. Kali river hydro-electric project can serve as the cooling station.

Hence, I request the Centre to go into the matter seriously and to set up an atomic power plant at Kaiga.

12 15 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

[*English*]

(iv) Clearance of Projects based on recommendations of National Wastelands Development Board

SHRI CHINTAMANI JENA (Balsore) : Under Rule 377, I am making a statement.

The National Wastelands Development Board has recommended, commercial plantation on Wastelands in the country along with many other recommendations for proper and suitable utilisation of Wastelands in the country, which if implemented will not only give a boost to our economy but also would be a great help to keep the environment of the country in a very good shape. The recommendation of the Board mainly aimed, primarily based in encouraging industry to raise captive plantations by afforesting Wastelands to develop effective

alternative sources of raw materials, required by forest based industries. Besides, the industry is also to be encouraged to undertake plantation on wastelands and to supply fuel wood and fodder to the rural community. Encouragements, to private industries to do this, is proposed to be provided by granting special permission under the forest and land use laws, offering concessional finance and through other fiscal measures.

Encouraged by the recommendations of the National Wastelands Board, many private industries in the country, have applied to the several State Government, to lease out such wastelands for commercial plantations and set up industries based on forest products, which if accepted, would go a long way to strengthen our economy and preserve environment not only in and around such converted wastelands, but also in the entire country. These proposals of the State Governments have not been cleared, causing a complete halt to this significant proposition.

I would, therefore, very earnestly request the Hon'ble Minister for Environment and Forest to accord clearance to these proposals and necessary decision may be announced on the floor of the House accepting all the recommendations of the National Wasteland Board.

(v) Demand for the same Pay Scales to Pharmacists in Union Territories as have been recommended for Central Government Pharmacists by the Fourth Central Pay Commission

DR. A. KALANIDHI (Madras Central) : Under Rule 377, I am making a statement.

The pay scales of Union Territory Pharmacists and those in Central Government were one and the same till the Fourth Central Pay Commission report was released. The Fourth Central Pay Commission missed to mention in its report that the Union Territories' Pharmacists will also draw the same scale as that recommended for the Central Government Pharmacists although the recruitment rules, nature of job and qualifications of all the Pharmacists are the same. In all fairness, this disparity is un-warranted and aimed